

ITEM NO.803
(Mentioning)

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5025-5026/2020

(Arising out of impugned final judgment and order dated 26-11-2019 in SA No. 428/2019 and SA No. 432/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

PANKAJ AGARWAL

Petitioner(s)

VERSUS

DR. BHARTENDU AGARWAL & ORS.

Respondent(s)

(FOR I.R. and IA No.34152/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.34151/2020-EXEMPTION FROM FILING O.T.)

Date : 09-03-2020 These petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE SURYA KANT
[VACATION BENCH]

For Petitioner(s) Mr. Gaurav Dhingra, AOR [Mentioned by]

For Respondent(s) Mr. Satpal Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

List the matter on 16.03.2020 subject to curing of defects.

(MEENAKSHI KOHLI)
AR-CUM-PS

(RENU KAPOOR)
COURT MASTER